



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

D.B. Criminal Misc. Suspension of Sentence Application (Appeal)
No. 1837/2025

In

D.B. Criminal Appeal No. 123/2018

Asharam @ Ashumal S/o Shri Thewardas, Aged About 86 Years,
R/o Sant Shri Asharam Babu Ashram, Motera Road, Sabarmati,
Police Station Chandkhara, District Ahmedabad Gujarat
(Presently at Arogyam, Jodhpur In Judicial Custody)

----Appellant/Applicant

Versus

State of Rajasthan, Through PP

----Respondent

For Petitioner(s) : Mr. Devdutt Kamath, Sr. Adv.(through
VC)
Mr. Rajesh Inamdar, (through VC)
Mr. Jetha Ram Lohiya, Adv.
Mr. Bharat Sain, Adv.
Mr. Yashpal Singh Rajpurohit, Adv.
Mr. Nishant Bora, Adv.

For Respondent(s) : Mr. Deepak Choudhary, AAG assisted
by
Mr. Rajesh Bhati, GA

**HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MRS. JUSTICE SANGEETA SHARMA**

(Through Video Conferencing)

Order

29/04/2026

1. *Vide* our order dated 29.10.2025, interim bail was granted to the appellant for a period of six months from the date of release.
2. Learned Senior Counsel for the appellant submits that the appeal has been heard finally by the Division Bench of this Court and the judgment has been reserved. Written submissions have



also been submitted on behalf of the appellant. He submits that this Court had granted permission to file fresh application for suspension of the sentence, if for any reasons the appeal is not heard within the period of six months.

3. Learned Senior Counsel for the appellant has argued the case finally within the period of six months, but time may be taken to pronounce the judgment. He submits that for the said period, the interim bail granted by this Court may be allowed to be continued.

4. Learned counsel appearing for the State opposes the submissions, however, states that if this Court inclined, the same should not be for the period of more than one month.

5. Having taken note of the fact that the judgment has been reserved on 20.04.2026 and written submissions have also been advanced, under the same conditions as laid down by us in our order dated 29.10.2025, which will apply *mutatis mutandis* to this order, we extend our bail order for a period of another one month, i.e., up to 25.05.2026 or up to the date the judgment is delivered by the Division Bench, whichever is earlier.

6. In view of the above, the instant application (I.A. No. 1/2026) is disposed of accordingly.

(SANGEETA SHARMA),J **(SANJEEV PRAKASH SHARMA),ACTING CJ**

PUNEET/SHIVANI/1

